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(KAHC010649192026)Classification: **GM RES**Date of Filing: **15/09/2026**
16:04:38Petitioner: **SRI DILEEP T N @**
DILEEP GOWDA KUNIGALPetitioner Advocate:
VIVEKANANDA NRespondent: **META**
PLATFORMS, INC.

Respondent Advocate:

Filing No.: **WP 29671/2026**Judge: **C.M. POONACHA**Last Posted For: **ORDERS**Last Date of Action: **13/10/2026**Last Action Taken:
ADJOURNEDNext Hearing Date: **12/11/2026****Daily Orders: WP 29704/2026**

1	13/10/2026	C.M. POONACHA	ADJOURNED
Issue notice to respondent Nos.1 and 2. Requisite process fee to be paid within five days. Learned counsel for the petitioner is also permitted to intimate respondent Nos.1 and 2 regarding the pendency of the present petition and place such intimation on record on the next date of hearing. Learned counsel for petitioner seeking for grant of interim relief submits that the petitioner has not been arrayed as accused in the criminal proceedings and vide order dated 27.08.2026 passed in Crime No.128/2026, the learned Magistrate has, on a request made by the investigation officer to delete the links furnished in the said petition, has directed deletion of the links mentioned in the requisition. A copy of the intimation issued by the police authorities communicating the order dated 27.08.2026 is placed on record (Annexure H to the writ petition) wherein the police authorities have intimated respondent Nos.1 and 2 to delete the account details/post details of the petitioner. That pursuant to the said communication made by respondent Nos.1 and 2, despite the learned Magistrate ordering only for deletion of the links of the petitioner, the entire account of the petitioner has been deleted. In support of his contention, the learned counsel for the petitioner places reliance upon the judgment of the Supreme Court in the case of Shreya Singhal Vs. Union of India and as well as Anuradha Bhasin Vs. Union of India and Other . It is contended that the petitioner is entitled to maintain his social media accounts which is a right under Article 19 of the Constitution of India, so long as the objectionable links have been deleted. In view of the aforementioned, respondent No.5 - investigating officer (as the concerned officer as the case may be) is directed to communicate to respondent Nos.1 and 2, to restore the social media accounts of the petitioner. However, it is to be clearly specified that the objectionable links which have been ordered to be deleted vide order dated 27.08.2026 in Crime No.128/2026 is not to be restored. Re-list on 12.11.2026. Last Updated On: 2026-10-14 16:52:43			



2	<u>09/10/2026</u>	C.M. POONACHA	ADJOURNED
	ADJOURNED		
3	<u>08/10/2026</u>	C.M. POONACHA	ADJOURNED
	Learned AGA takes notice for the respondents. For consideration of interim relief, list on 09.10.2026. Last Updated On: 2026-10-09 11:37:20		
4	<u>06/10/2026</u>	DEPUTY REGISTRAR 1	ADJOURNED
	The learned advocate for the petitioner/appellant is present and submits that he/she will comply the office objections during the course of the day. Persued. Hence, the file is sent to the office for compliance during the course of the day. Office shall verify and place the file before the Honble Court. If the office objections are not complied by the learned advocate, post the matter before the undersigned.		



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Last Updated: October 15, 2026



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